

**CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH**  
**JABALPUR**

**Original Application No.200/00769/2018**

Jabalpur, this Monday, the 10<sup>th</sup> day of September, 2018

**HON'BLE SHRI NAVIN TANDON, ADMINISTRATIVE MEMBER**  
**HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER**

Ajay Kumar Gautam, S/o Shri Arun Kumar Gautam,  
Aged about 31 years, Occupation Agriculturist,  
R/o Village and Post Pachokhar, Tahsil Churhat,  
Distt. Sidhi (MP) -Applicant

(By Advocate –**Shri Prabhakar Singh**)

**V e r s u s**

1. Union of India, through the Chairman  
Of Railway Board, Rail Bhawan,  
Rafi Marg, New Delhi 110001

2. Deputy Chief Engineer,  
(Nirman) West Central Railway,  
Jabalpur (MP)-482001

3. Divisional Railway Manager,  
W.C.R., Jabalpur, Pin 482001

4. The General Manager, West Central Railway,  
Indira Market, Jabalpur (MP)-482001 - Respondents

(By Advocate –**Shri A.S.Raizada**)

**O R D E R (ORAL)**

**By Navin Tandon, AM:-**

The applicant has applied for appointment with the respondent department Railways in lieu of acquisition of land of his grandfather for new Rail Line from Rewa to Singrauli.

2. He submits that in response to the respondent department letter dated 02.12.2016 (Annexure A-10) he has submitted his application on 24.10.2017 (Annexure A-11) which has still not been decided by the respondent department.

3. He has submitted his representation on 17.03.2018 (Annexure A-12) which is still un-decided by the respondent department.

4. Learned counsel for the applicant states that the applicant would be satisfied if a direction be given to the respondents to decide the representation dated 17.03.2018 (Annexure A-12) filed by the applicant.

5. Learned counsel for the respondents has no objection to the above prayer.

6. We have considered the matter and dispose off the same at the admission stage itself, without going into the merits of the case, with a direction to the respondents to consider and decide the representation dated 17.03.2018 (Annexure A-12) within a period of 60 days from the date of receipt of a certified copy of this order.

7. Accordingly, the O.A. is disposed off.

**(Ramesh Singh Thakur)**  
**Judicial Member**  
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**(Navin Tandon)**  
**Administrative Member**